

March, 2017 has reached finality, we are not inclined to interfere with the order dated 4th August, 2017.

However, this order will not come in the way of the appellant to bring to the notice of the Tribunal that they have deposited a sum of Rs.3.5 crores, but that does not mean that we have allowed the appellant to adjust the sum of Rs.50 lakhs against the said amount.

Both the appeals are dismissed with aforesaid observations.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member(Technical)

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